

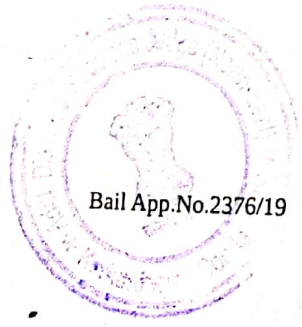
31.12.2019

Present : Sh. Masood Ahmed, Ld. Addl. PP for the State.
IO Insp. Nafe Singh, in person with case file.
Sh. Zakir Raza, Sh. Mehmood Pracha, Sh. Mohd. Danish,
Sh. Ruksar Ahmed and Sh. Iftikhar Ahmed, Advocates, for
the applicant/accused.
SI Ashish from SIT, Crime Branch is also present.

It has been submitted by the learned Addl. PP for the State,
as well as SI Ashish from SIT Crime Branch that all the similar cases
pertaining to the protests after the notification of The Citizenship
Amendment Act, 2019, have been transferred to the SIT Crime Branch of
the District. A request has been made by SI Ashish on behalf of the SIT
Crime Branch, for grant of some more time to submit a detailed report.

A reply to the show cause notice, alongwith medical report of
the accused have been received from the office of The Deputy
Superintendent, Central Jail No.12, Mandoli, Delhi, wherein it is reported
that the accused is the follow up case of Right Hand Blast injury with
traumatic amputation of right thumb with fracture of 2nd, 3rd, 4th, 5th MC. It
is further reported that the accused was lodged at Central Jail No.12,
Mandoli Jail, Delhi on 20.12.2019 and was referred to Ortho Emergency,
at GTB Hospital on 23.12.2019. It is further reported that the accused is
under treatment of Orthopaedic department at GTB Hospital and follow
up in the Orthopaedic department at GTB Hospital is fixed for 03.01.2020.

The learned defence counsel has submitted that the Jail
Authorities are unable to provide proper medical care to the accused and
therefore the accused may be released on interim bail, to facilitate him to
get proper medical treatment.



State vs. Kusum Devi

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Incharge (Filing)
Karkardooma Court Delhi

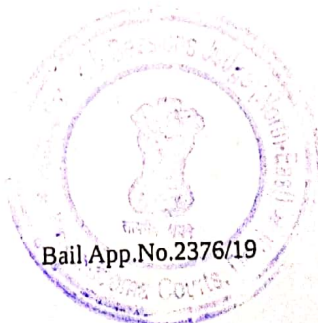
The learned Addl. PP for the State is having no objection, in view of the medical condition of the accused, in case, the accused is releases on interim bail for three weeks, to enable them to get proper treatment, as well as, to enable the SIT, Crime Branch, to conduct further investigations and to file a detailed reply to the present bail application.

In view of the submissions of the learned Addl. PP for the State, the learned defence counsels and the medical report of the accused, submitted by the Deputy Superintendent of Central Jail No.12, Mandoli Jail, Delhi, it is hereby directed that the accused shall get himself medically examined at RML Hospital, immediately after his release from the Jail. Medical Superintendent of RML Hospital, New Delhi is also directed to provide all the necessary medical aid and treatment to the accused and to submit a report, to the court on the next date of hearing.


The accused is accordingly, admitted to interim bail for a period of three weeks from the date of his release from the judicial custody, on furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount, to the satisfaction of the concerned court/Duty MM/concerned MM.

It is further directed that the accused shall not misuse the liberty granted to him by the Court and shall not indulge in any similar protests. It is further directed that the accused shall not leave Delhi, without the prior permission of the Incharge, SIT Crime Branch. The accused shall also mark his attendance at PS Seelampur on every Monday at 2 PM.

A copy of this order be also given DASTI to the learned defence counsels and a copy of the same be also sent to the Medical Superintendent, RML Hospital, alongwith a copy of medical documents and the report submitted by Deputy Superintendent, Central Jail No.12, Mandoli Jail, Delhi, in the court today, for information and necessary



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compliance.

Adjourned for final disposal of the present bail application on

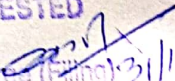
21.01.2020.



BRIJESH KUMAR GARG
A.D.J.(NE)-01/Vacation Judge
KKD Courts/Delhi
31.12.2019



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Incharge (Filing)  31/12/19
Karkardooma Courts Delhi

31.12.2019

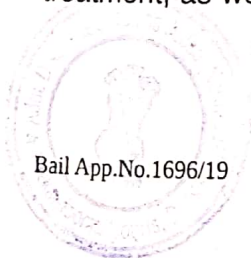
Present : Sh. Masood Ahmed, Ld. Addl. PP for the State.
IO Insp. Nafe Singh, in person with case file.
Sh. Mehmood Pracha, Sh. Mohd. Danish, Sh. Ruksar Ahmed
and Sh. Iftikhar Ahmed, Advocates, for the
applicant/accused.
SI Ashish from SIT, Crime Branch is also present.

It has been submitted by the learned Addl. PP for the State, as well as SI Ashish from SIT Crime Branch that all the similar cases pertaining to the protests after the notification of The Citizenship Amendment Act, 2019, have been transferred to the SIT Crime Branch of the District. A request has been made by SI Ashish on behalf of the SIT Crime Branch, for grant of some more time to submit a detailed report.

A reply to the show cause notice, alongwith medical report of the accused have been received from the office of The Deputy Superintendent, Central Jail No.12, Mandoli, Delhi, wherein it is reported that the accused is a non case of feizure disorder and was taking treatment from some private hospital. It is further reported that the accused was seen by the duty doctor and was referred to specialist doctor of Central Jail Hospital where he was seen by Sr. Resident Doctors of Psychiatry and Medicine Department and is under meditation.

The learned defence counsel has submitted that the Jail Authorities are unable to provide proper medical care to the accused and therefore the accused may be released on interim bail, to facilitate him to get proper medical treatment.

The learned Addl. PP for the State is having no objection, in view of the medical condition of the accused, in case, the accused is releases on interim bail for three weeks, to enable them to get proper treatment, as well as, to enable the SIT, Crime Branch, to conduct further



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Incharge (SIT)
Karkardooma Courts Delhi

investigations and to file a detailed reply to the present bail application.

In view of the submissions of the learned Addl. PP for the State, the learned defence counsels and the medical report of the accused, submitted by the Deputy Superintendent of Central Jail No.12, Mandoli Jail, Delhi, it is hereby directed that the accused shall get himself medically examined at Institute of Human Behaviour & Applied Science, immediately after his release from the Jail. Medical Superintendent of IHBAS, Delhi is also directed to provide all the necessary medical aid and treatment to the accused and to submit a report, to the court on the next date of hearing.

The accused is accordingly, admitted to interim bail for a period of three weeks from the date of his release from the judicial custody, on furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount, to the satisfaction of the concerned court/Duty MM/concerned MM.


It is further directed that the accused shall not misuse the liberty granted to him by the Court and shall not indulge in any similar protests. It is further directed that the accused shall not leave Delhi, without the prior permission of the Incharge, SIT Crime Branch. The accused shall also mark his attendance at PS Seelampur on every Monday at 2 PM.

A copy of this order be also given DASTI to the learned defence counsels and a copy of the same be also sent to the Medical Superintendent, IHBAS, alongwith a copy of medical documents and the report submitted by Deputy Superintendent, Central Jail No.12, Mandoli Jail, Delhi, in the court today, for information and necessary compliance.

Adjourned for final disposal of the present bail application on

21.01.2020.




BRIJESH KUMAR GARG
A.D.J.(NE)-01/Vacation Judge
KKD Courts/Delhi

State vs. Yusuf

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Incharge (Filing)

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